

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 104**  
**(IB)-436(PB)/2019**

**IN THE MATTER OF:**

Mr. Ajay Diggpaul ..... Applicant/petitioner  
Vs.  
Arena Superstructure Pvt. Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**  
**Order delivered on 26.04.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner(s):- Mr. G. Saikumar, Ms. Sowmya Saikumar, Advs.  
For the Respondent(s):- Mr. Arush Khanna, Mr. Lakshay Mehta, Advs.

**ORDER**

On behalf of the corporate debtor, Mr. Lakshay Mehta has pointed out that the corporate debtor has filed Writ Petition under Article 32 of the Constitution being Writ Petition (c) No. 000437 of 2019 on 04.04.2019 and on 12.04.2019 an interim order has been granted staying the proceedings before this Tribunal. Accordingly the proceedings shall remain stayed.

List on 14.05.2019.

  
**(M. M. KUMAR)**  
**PRESIDENT**

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**